

MR. SPEAKER: Only those people whose notices are allowed by me are told, and the others are not.

SHRI JYOTIRMOY BOSU: You cannot run the House in this way. You have rejected it because it will create embarrassment to Government, and you want to shield them all the time. I take serious exception to this, I may tell you.....

श्री० राजाबहादुर शास्त्री (पटना) :
 अध्यक्ष महोदय, पहले आप खबर करते थे कि काम अन्तर्गत स्वीकार हुआ या नहीं स्वीकार हुआ। अब हमें वह भी नहीं मालूम होता।

MR. SPEAKER: If a Member sends me a chit for one day in whole week I can allow it. I can accept one chit from a Member in a week or so, but not every day. I am not going to allow just one Member to raise something every day.

SHRI JYOTIRMOY BOSU: You amend the rules. You cannot do it this way....

MR. SPEAKER: One Member cannot monopolise the whole House every day.

SHRI JYOTIRMOY BOSU: I am going by the rules.

MR. SPEAKER: It is my discretion. There is no question of rule here.

SHRI JYOTIRMOY BOSU: You cannot go outside the rules. You cannot just throw the rules to the winds.

MR. SPEAKER: Let the hon. Member please sit down.

SHRI JYOTIRMOY BOSU: What do you mean? I have acted under the rules. You may amend the rules....

MR. SPEAKER: We shall be seeing to that. We shall have to do it....

SHRI JYOTIRMOY BOSU: I am on have no do it. Do it right now and do it today by issuing a corrigendum.

PUBLIC ACCOUNTS COMMITTEE

FIFTY-THIRD REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Fifty-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Eleventh Report on Audit Report (Railways) 1970 and Appropriation Accounts (Railways) 1968-69.

13.10 hrs.

ELECTION TO COMMITTEE

COIR BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to move:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government".

MR. SPEAKER: The question is:

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government".

The motion was adopted.

MOTION RE. TWENTIETH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND SHIPPING